

Act No. LI of 1947

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor General on the 31st. December 1947)

An Act further to amend the Indian Cotton Cess Act, 1923

WHEREAS it is expedient further to amend the Indian Cotton Cess Act, 1923 (XIV of 1923), for the purposes hereinafter appearing ;

It is hereby enacted as follows :—

1. Short title.—This Act may be called the Indian Cotton Cess (Amendment) Act, 1947.

2. Amendment of section 3, Act XIV of 1923.—In sub-section (1) of section 3 of the Indian Cotton Cess Act, 1923, the words “ produced in India and either ” and the proviso shall be omitted.

3. Amendment to have retrospective effect.—The amendment made by section 2 shall have effect as if this Act had come into force on the fifteenth day of August, 1947.

Price anna 1 or 1½d.